

the mechanism of transfer of resources under modified formula, Special Area Programmes and devolution of non-plan resources by the Finance Commission.

### **Grants to Khadi and Village Industries in Assam**

328. SHRI PROBIN DEKA: Will the PRIME MINISTER be pleased to state:

(a) whether the amount of grants provided during 1991-92 and 1992-93 for development of Khadi and Village Industries in Assam is less than the amount provided during 1989-90 and 1990-91; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) Does not arise.

### **Funds Under JRY for West Bengal**

329. KUMARI MAMATA BANERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have granted any funds to the Government of West Bengal under Jawahar Rozgar Yojana; and

(b) if so, whether the West Bengal Government have given any report to the Union Government about the utilisation of the money?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOP-

MENT) (SHRI RAMESHWAR THAKUR): (a) and (b). During the current financial year, i. e. 1992-93, central assistance of Rs. 16550.21 lac. has been released to the Government of West Bengal for implementation of Jawahar Rozgar Yojna (JRY). As the expenditure under JRY is required to be shared between the centre and the State in the ratio of 80:20 the corresponding State contribution works out to Rs. 4137.55 lakhs. The State Government has reported utilisation of Rs. 10017.79 lakhs under JRY upto the end of January, 1993.

[*Translation*]

### **Alleged Corruption in DDA**

330. SHRI B.L. SHARMA  
PREM:  
SHRI PHOOL CHAND  
VERMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have received any complaints regarding the Corruption in the Delhi Development Authority;

(b) if so, the number of complaints received during 1992-93 the number out them disposed of and the number of complaints referred to C.B.I. for further enquiry;

(c) the details of the officers found guilty therein; and

(d) the action taken against them?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.